अपनाने के फलस्वरूप होने वाले अधिक उत्पादन तथा कृषि उत्पादनों के मूल्यों में होने वाली वृद्धि ने आदानों के मूल्यों में हुई वृद्धि को प्रायः नगण्य बना दिया है। जहाँ तक उर्वरकों का सम्बन्ध है यह आशा है कि अद्यतन तकनीकों के आधार पर स्थापित विशाल उर्वरक कारखानों की स्थापना से, उत्पादन लागत के साथ-साथ, उर्वरकों के मूल्य में भी कमी आ जायेगी।

किसानों को गेहूं का उचित मूल्य

591. **श्री मोहन स्वरूप** : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा गेहूँ का वसूली मूल्य 76 रुपये प्रति क्विंटल निर्धारित किये जाने के बावजूद भी किसानों को बाजार में केवल 70 अथवा 72 रुपये प्रति क्विंटल ही मिल रहा है;

(ख) क्या भारतीय खाद्य निगम का विचार गेहूँ को ऐजेण्टों के माध्यम की अपेक्षा सीधे किसानों से खरीदने का है; और

(ग) किसानों को गेहूँ के उचित मूल्य दिलाने के लिये और क्या कार्यवाही करने का विचार है ?

कृषि मंत्रालय में राज्य मन्त्री (श्री अण्णा साहिब पी० शिन्दे) : (क) किसानों को उचित औसत किस्म के गेहूँ के लिए 76 रुपये प्रति क्विंटल की दर से भुगतान किया जा रहा है। उचित औसत किस्म से घटिया गेहूँ के मूल्य का भुगतान निर्धारित निर्दिष्टियों के अनुसार किस्म सम्बन्धी कटौती के बाद किया जाता है।

(ख) जी हाँ। भारतीय खाद्य निगम की नीति तथा सम्भव अधिक से अधिक मात्रा में सीधे ही किसानों से अथवा सहकारी समितियों के समितियाँ माध्यमों से गेहूँ खरीदने की है। फिर भी, जिन क्षेत्रों में इस समय सहकारी खाद्य निगम की ओर से अधिप्राप्ति का कार्य करने के लिए आगे नहीं आ रही हैं अथवा इस कार्य को करने में समर्थ नहीं हैं वहाँ खाद्य निगम ऐजेन्टों के माध्यम से खरीदारी कर रहा है। तथा शीघ्र निगम इस व्यवस्था को समाप्त कर सीधे किसानों से खरीदारी करने और सहकारी समिति के माध्यम से खीरदारी करने के लिए प्रयत्नशील है।

(ग) क्रय केन्द्रों की संख्या बढ़ाकर, शीघ्र भुगतान सुनिश्चित करने के लिए ज्यादा भुगतान कार्यालय खोलकर और निगम तथा राज्य सरकारों के दौरा करने वाले अधिकारियों द्वारा बराबर निगरानी रखकर किसानों को निर्धारित अधिप्राप्ति मूल्य का भुगतान सुनिश्चित करने के लिए उपाय किए गए हैं।

Procurement of Rice

592. SHRIMATI JYOTSNA CHANDA : Will the Minister of AGRICULTURE (KRISHI MANTRI) be pleased to state :

(a) whether procurement of rice has been made upto the target, State-wise ;

(b) whether target has not been reached ; if so, the reasons for the same ; and

(c) whether Government propose to supply rice to those State where refugees from East Pakistan have settled ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (KRISHI MANTRALAYA MEN RAJYA MANTRI) (SHRI ANNASAHEB P. SHINDE) : (a) and (b). As kharif procurement season in most of the States is from November to October, procurement of rice in the States is still going on. While the targets recommended by the Agricultural Prices Commission for Madhya Pradesh and Punjab have already been exceeded, the target is likely to be achieved or nearly achieved in Andhra Pradesh, Haryana, Maharashtra and Uttar Pradesh before the season is over. On the basis of present indications, the targets may not be achieved in the State of Assam, Bihar, Jammu and Kashmir, Kerala, Mysore, Orissa, Tamil Nadu and West Bengal. In Gujarat, no procurement is being made this year as the State Governments are

holding substantial stocks carried over from last year and the offtake from fair price shops is very poor on account of easy availability in the open market. Some of the reasons for non-achievement of targets of procurement recommended by the Agricultural Prices Commission are lower production in certain States than that anticipated at the time of the APC's recommendations, high prices and law and order problems (in the case of West Bengal).

(c) Yes, Sir.

Recommendations of Coal Wage Board

593. SHRI R. N. SHARMA : Will the Minister of LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) be pleased to state :

(a) whether the Wage Board for Coal Mining Industry recommended in February, 1967 for coal mine workers provisions for gratuity, increased quantum of earned leave with wages, introduction of casual leave with pay, House rent, minimum wages for the apprentices and deletion of attendance qualification from the quarterly bonus scheme ;

(b) the reasons why these recommendations have not been accepted by the Government so far ; and

(c) when Government propose to accept them ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) SHRI R. K. HADILKAR) : (a) to (c). The need for a gratuity scheme has been accepted in principle. The proposal involves legislation and is being processed in consultation with the concerned Ministries/Departments. The question of deleting the minimum attendance qualification from the Quarterly Bonus Scheme is also being examined. Recommendation regarding increase in the quantum of earned leave, introduction of casual leave with pay and house rent allowance have not been accepted because of the additional financial burden involved. The recommendation regarding remuneration to apprentices and learners is being examined in all its implications.

Implimentation of Recommendations of Wage Board for Coal Mining Industry

594. SHRI R. N. SHARMA :
SHRI ROBIN SEN :

Will the Minister of LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) be pleased to state :

(a) whether a large number of collieries have not implemented the Recommendations of the Wage Board for Coal Mining Industry ;

(b) the number of collieries which have paid the variable Dearness Allowance at the rate of Rs. 1.86 per day with effect from the 1st April, 1971 ;

(c) whether public sector undertakings were asked to purchase coal from such collieries which have implemented the recommendations of the Wage Board in full ;

(d) whether the Variable Dearness allow-at the rate of Rs. 1 86 per day has been paid only by the collieries of the National Coal Development Corporation and M/s. Tata Iron and Steel Co. Ltd ; and

(c) whether Government will consider making the recommendations of the Wage Boards statutory and their violation punishable with imprisonment ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) (SHRI R. K. KHADILKAR : (a) to (e). Information is being collected.

Displaced Persons in Tripura

595. SHRI DASARATHA DEB : Will the Minister of LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) be pleased to state :

(a) whether any steps are being taken to settle the displaced persons, who entered Tripura during 1970-71, outside Tripura ; and

(b) if so, the progress made so far ?